



2026:AHC:10451

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 43639 of 2025

Narayan Singh

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Niren Kumar Upadhyay, Shiva Kant Dubey
Counsel for Respondent(s)	: Avinash Chandra Srivastava, C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. The petitioner has preferred the present writ petition inter-alia with the prayer to direct the District Magistrate, Agra to pass appropriate orders on the application submitted by the petitioner dated 06.11.2025, copy of which is appended as Annexure-3 to the writ petition.
2. It is stated in paragraph-4 of the writ petition that petitioner is original owner / land lord of the land situated at Arazi No. 192 and 198, Area-.0202 and Area .0.6131 hectare situated in Ikram Nagar Tehsil Kirawali, District- Agra. It is further stated in paragraph-5 of the writ petition that Gaon Sabha authorities and Tehsil authorities went on the aforesaid plot of the petitioner to make chak road without any proper demarcation, hence the application in question has been submitted by the petitioner.
3. On the other hand, it is argued by the learned Standing Counsel that complete procedure has been prescribed under U.P. Revenue Code, 2006 to move a proper application in this regard. It is further argued that any dispute regarding the boundaries, the petitioner should move a proper application as provided under the aforesaid rules namely under Section 24 of the U.P. Revenue Code, 2006.
4. Heard counsel for the parties present and perused the record.
5. From perusal of the facts as narrated in the writ petition, the Court is of the opinion that in place of moving an application before the District Magistrate, Agra, the petitioner should move a proper application before

the appropriate authority as provided under Section 24 of the U.P. Revenue Code, 2006. Hence, no relief could be granted to the petitioner as prayed for in the present writ petition.

6. It is made clear that in case the petitioner will submit a proper application raising his grievances as provided under Section 24 of the U.P. Revenue Code, 2006 before the authority concerned, the authority concerned will decide the same, in accordance with law.

7. With the aforesaid observations, the writ petition is **disposed of**.

(Prakash Padia,J.)

January 16, 2026

Swati